29.08.2008 HON'BLE MR. ASHOK S. KARAMADI, J.M.

There is no representation on behalf of the applicant even in the revised call. The OA is, therefore, dismissed in default and for not prosecution. Respondent's counsel is present. By the order dated 24.07.2008 time was granted to the applicant to make a substitution application on behalf of the deceased applicant, having regard to the submissions made and further it is made clear on the earlier occasions if any such application is not filed within the aforementioned period the OA automatically gets abated. Accordingly I do not find any justification in keeping this matter pending, accordingly the same is dismissed as abated.

#1-9: J.M.

/ns/